

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application no. 1281 of 2024

Amarjit Singh & Ors.

.....Applicants

Versus

State of Punjab & Ors.

.....Respondents

INDEX

| Sr. No. | Particulars | Page No. |
|----------------|---|-----------------|
| 1. | Additional affidavit of Er. Navtesh Singla, Environmental Engineer, Regional Office, SAS Nagar on behalf of Punjab Pollution Control Board, i.e. Respondent no. 3 in compliance to order dated 19.11.2025 | 1-7 |
| 2 | Annexure R-3/A A copy of letter no. 6595 dated 18.12.2025 vide which notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 for violations of Solid Waste Management Rules 2016 was issued. | 8-11 |
| 3 | Annexure R-3/B A copy of letter no. 7337 dated 20.01.2026 vide which the proceedings of hearing held on 16.01.2026 were conveyed by the Board to the Executive Officer, Municipal Council, Kurali. | 12-16 |

Submitted by

(Nave~~sh~~ Singla)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 1281 of 2024

Amarjit Singh &Ors.

.....Applicants

Versus

State of Punjab &Ors.

.....Respondents

Additional affidavit of Er. Navtresh Singla, Environmental Engineer, Regional Office, SAS Nagar on behalf of Punjab Pollution Control Board, i.e. Respondent no. 3 in compliance to order dated 19.11.2025.

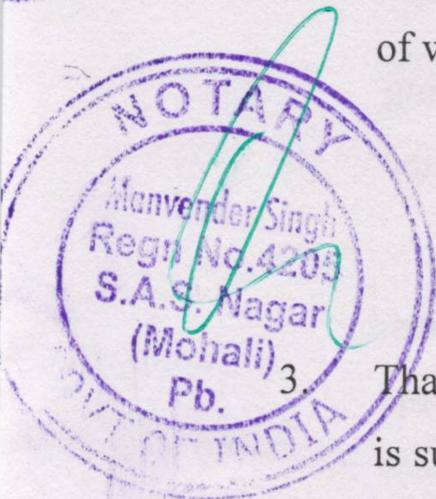
I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned application with grievance in respect of dumping of Municipal Solid Waste at the site for landfill on Siswan Road, Kurali is pending before this Hon'ble Court, wherein short reply by way of an affidavit dated 29.05.2025 of the then Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar has been filed on behalf of Punjab Pollution Control Board.
2. That the present additional affidavit is being filed by the deponent on behalf of Punjab Pollution Control Board in compliance of order dated 19.11.2025, the relevant extract of which is reproduced herein below for kind perusal and reference:

Learned Counsel for the PPCB submits that recently the officers of the PPCB had visited the site and noticed certain non-compliances. He seeks 03 weeks' time to file the further affidavit.

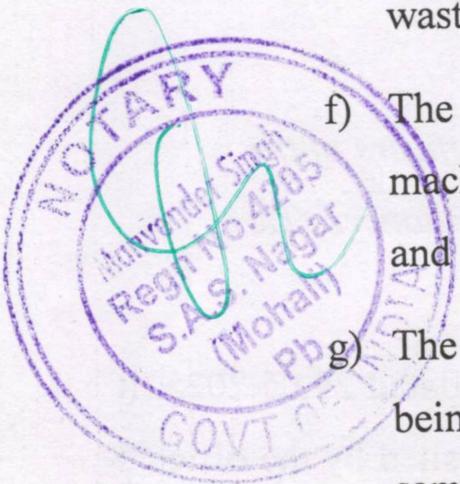
That in continuation of the short reply filed by way of an affidavit dated 29.05.2025, it is submitted that the dump site of Municipal Council, Kurali was visited by the officers of Punjab Pollution Control Board on 11.11.2025 to check the compliance of Solid



23 JAN 2026

Waste Management Rules 2016. During the visit Sh. Rajnesh Sood, Executive Officer and Sh. Inder Mohan Singh, Assistant Municipal Engineer (AME) of Municipal Council, Kurali were contacted and the observations of the visiting officers are reproduced below:

- a) During visit, the earlier dump site provided by the MC, Kurali at Adhera Road was found empty and no legacy / fresh waste was found lying at the said site.
- b) The MC, has provided resource management center located on Siswan Road near Dashmesh Colony near Beant Singh Stadium. The MC has provided partial boundary wall only in the front side of resource management center at Siswan Road and no boundary wall has been provided at remaining sides and it has a gated entry.
- c) A smaller weighting machine of capacity 20 kg has been provided to weight to waste manually but no mechanism has been provided to weigh the incoming solid waste on daily basis. According to representative 09 MT is being generated and 100 % is being collected by MC.
- d) The resource management center consists of 84 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The compost pits are provided under covered shed.
- e) No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh biodegradable waste was found dumped in 3-4 pits while decomposed waste was found in 38 pits.
- f) The MC has installed 1 no. bailing machine and 1 no. shredding machine, 01 wet shredder machine, 01 bottle shedder, 01 fatka machine and all machines were in working condition during visit.
- g) The MC is disposing off the compost as manure to local residents, being produced during composting and is maintaining record of the same.

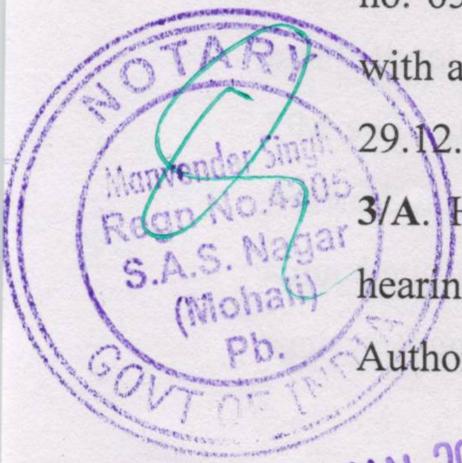


23 JAN 2026

- h) The MC is maintaining record of the selling of bails made from the plastic waste.
- i) MC has developed sanitary land fill site adjoining resource management center but it is not being utilized. The same is not meeting with the siting criteria prescribed under solid waste management rules, 2016. The MC has not yet identified new sanitary land fill site so far.
- j) The representative informed that they have closed dump site of the MC, Kurali located on Adhera road and they have cleared all the waste dumped at the site themselves and 60 MT of bio-soils was generated from the remediation of the dump site.
- k) Presently, no dump site is available in MC, kurali out of the 09 MT waste generated daily, 05 MT is the wet waste which is being treated in compost pits. However, MC, kurali could not show any record/ proof regarding the treatment/ disposal arrangement adopted for remaining 04 MT dry waste.
- l) 03 no. CCTV cameras has been installed at resource management site.
4. That apart from the violations observed by the visiting officers during visit on 11.11.2025, Municipal Council, Kurali has also not yet identified the new sanitary land fill site, not deposited the EC amounting to Rs. 68 lakhs, not provided any effluent treatment plant for treatment of waste water and also failed to obtain authorization of the board under the Solid Waste Management Rules, 2016. The further amount of Environmental Compensation of Rs.12 lakh imposed by the Board on Municipal Council, Kurali for the period of violation from 01.07.2024 to 30.06.2025 has also not been deposited by the Municipal Council, Kurali.
5. That keeping in view the violations, a notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 was issued to Municipal Council, Kurali vide letter no. 6595 dated 18.12.2025 for violations of the Solid Waste Management Rules 2016 with an opportunity of hearing before the Member Secretary of the Board at Patiala on 29.12.2025. A copy of letter no. 6595 dated 18.12.2025 is enclosed as **Annexure R-3/A**. However, no representative of Municipal Council, Kurali attended the personal hearing before the Member Secretary of the Board on 29.12.2025. The Competent Authority has taken serious view of the absence of the representative of Municipal

23 JAN 2026



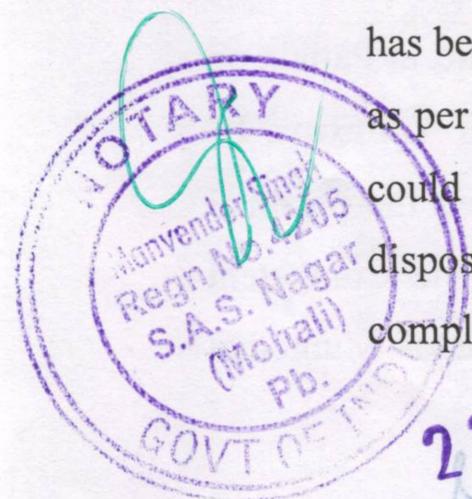


Council, Kurali on 29.12.2025 but another opportunity of personal hearing was extended to the authorities of Municipal Council, Kurali on 16.01.2026.

6. That the hearing before the Member Secretary of the Punjab Pollution Control Board was actually held on 16.01.2026 and was attended by Sh. Rajnesh Sood, Executive Officer and Sh. Inder Mohan Singh, Assistant Municipal Engineer (AME) on behalf of Municipal Council, Kurali. The proceedings of the hearing are summarized herein below:

A. The representative officers of Municipal Council, Kurali stated that the earlier dump site located at Adhera Road has been completely closed and no legacy or fresh waste is lying at the said site. They further stated that approximately 60 MT of bio-soil has been generated through remediation of the old dump site. A Resource Management Centre (RMC) has been established at Siswan Road near Dashmesh Colony, where door-to-door collection of solid waste is being carried out and around 09 MT of waste is being generated daily, out of which about 05 MT of wet waste is being treated through composting pits. The officers further stated that compost produced is being distributed to local residents and records of the same are being maintained. Records of sale of plastic bales were also stated to be maintained. The representative officers further stated that various machines including a baling machine, shredding machine, wet shredder, bottle shredder and fatka machine have been installed and are in working condition. CCTV cameras have also been installed at the RMC site. With regard to dry waste (approximately 04 MT/day), the officers stated that efforts are being made to explore disposal/treatment options and the sanitary landfill site developed adjoining the RMC is not being utilized due to siting issues and that the process for identification of a new suitable landfill site is under consideration. Regarding Environmental Compensation (EC), the officers stated that the matter is under process at their end and requested for reasonable time to comply with the remaining requirements under the Solid Waste Management Rules, 2016.

B. It was deliberated and observed that although the earlier dump site at Adhera Road has been cleared but the MC has not yet established a compliant sanitary landfill site as per the siting criteria under the Solid Waste Management Rules, 2016. The MC could not produce any documentary proof regarding treatment or authorized disposal of the remaining 04 MT/day dry waste, which indicates continued non-compliance with Rule 22 of the SWM Rules, 2016. No leachate treatment system



A handwritten signature in blue ink, consisting of a stylized name followed by a horizontal line.

has been provided at the RMC site and leachate is being disposed onto plantation areas, which is environmentally unsafe. The MC has not obtained Authorization under the Solid Waste Management Rules, 2016 from the Board till date. The Environmental Compensation amounting to Rs. 68 lakhs and additional EC of Rs. 12 lakhs imposed for the period of violation from 01.07.2024 to 30.06.2025 has not yet been deposited. The sanitary landfill site developed adjoining the RMC does not meet with the prescribed siting criteria and is lying unutilized. The matter titled OA No. 1281 of 2024 (Amarjeet Singh & Ors. vs State of Punjab & Ors.) is pending before the Hon'ble National Green Tribunal, wherein issues related to solid waste management in the area are under judicial consideration.

C. After considering the submissions made by the officers of Municipal Council, Kurali, officers of the Board and the material facts available on record and also keeping in view the fact that the matter is sub-judice before the Hon'ble National Green Tribunal in OA No. 1281 of 2024, the Member Secretary of the Board decided as under:

- a) The MC, Kurali shall strictly comply with all provisions of the Solid Waste Management Rules, 2016, particularly with regard to scientific treatment & disposal of the remaining dry waste, Installation of a proper leachate collection and treatment system, Identification and development of a sanitary landfill site as per prescribed siting criteria. Further, it shall apply for obtaining requisite authorization under the SWM Rules, 2016 from the Board, within 15 days.
- b) The MC, Kurali shall submit a time-bound action plan within 15 days, clearly indicating the Arrangement for treatment/disposal of dry waste, Status of landfill site identification and leachate management system.
- c) The MC, Kurali shall deposit the Environmental Compensation amounting to Rs. 68 lakh and additional EC amounting to Rs.12 lakh, already imposed by the Board for continued violations, within a period of 15 days.
- d) The MC, Kurali shall abide by the above decisions without prejudice to the outcome of the proceedings before the Tribunal and subject to any further directions/orders passed by the Hon'ble NGT. Non-compliance with the above decisions shall invite further action under Section 5 of the Environment (Protection) Act, 1986, including stricter coercive measures.



23 JAN 2026

- e) The Environmental Engineer, Regional Office, SAS Nagar shall re-verify compliance of the above decision after 15 days and submit a detailed status report for further necessary action.
- f) Further action shall be taken after receipt of report from the Regional Office.

D. The proceedings of the hearing held on 16.01.2026 were conveyed to Executive Officer, Municipal Council, Kurali vide letter no. 7337 dated 20.01.2026 for compliance and a copy of the same is enclosed as **Annexure R-3/B**.

7. That necessary directions have been issued to Municipal Council, Kurali by the Punjab Pollution Control Board as explained herein above for making compliance of Solid Waste Management Rules 2016 and for submission of time bound action plan clearly indicating the arrangement for treatment / disposal of dry waste, status of landfill site identification and leachate management system. The Municipal Council, Kurali has also been directed to deposit the Environmental Compensation amounting to Rs. 80.00 Lakh (Rs. 68 Lakh + Rs.12 Lakh) for the period of violation of the Solid Waste Management Rules 2016 upto 30.06.2025. Further action in the case for imposition of Environmental Compensation for continued violation of Solid Waste Management Rules 2016 will be initiated after verification of the compliance made by Municipal Council, Kurali to the decisions conveyed for compliance vide letter no. 7337 dated 20.01.2026.
8. That the deponent may kindly be allowed to place on record the present additional affidavit on behalf of respondent Punjab Pollution Control Board in compliance to order dated 19.11.2025 for kind consideration of this Hon'ble Tribunal.

Date: 23 JAN 2026

Place: S.A.S. NAGAR (MOHALI)



Deponent

(Navtresh Singla)

Environmental Engineer,
Punjab Pollution Control Board, Regional
Office, SAS Nagar

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Date: 23 JAN 2026

Place: S.A.S. NAGAR (MOHALI)



Deponent

(Navtesh Singla)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar

I/Khas Deponent Personally
And My Son Has Signed In
My Presence

Perkshaw SMD
9915193523
PPCB-0350

23 JAN 2026

Register No. 240
Regn. No. 717

MANVENDER SINGH
NOTARY
JUDICIAL COURTS COMPLEX
S.A.S. NAGAR (MOHALI)-PB
(INDIA) REGD NO. 4205

Attested as Identified

MANVENDER SINGH
NOTARY
S.A.S. Nagar (MOHALI)
PUNJAB, (INDIA)

Certified that the Affidavit/SPA/GPA/
Agreement/Declaration/Undertaking/PD/
RNB etc. document has been read over &
explained to the Deponent/Exequent, who
seemed perfectly to understand the same at
the time of making there of.



Phone no. 0175-2301182

ਨੰਬਰ 6595

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇ.ਐਲ. ਏ.ਓ.ਬਲਾਕ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppccbsee_01@yahoo.com

ਮਿਤੀ 18/12/25

REGISTERED

To

The Municipal Council,
Kuruli,
Distt. SAS Nagar.

Subject: Notice to issue directions u/s 5 of the Environment (Protection) Act, 1985 for violations of the provisions of the Solid Waste Management Rules, 2016.

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended time lines fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, as per Rule 4(7) of the above Rules, "all the gated communities & institutions with more than 5,000 sq. m. area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be premises as far as possible. The residual waste shall be given to the waste collectors or processed, treated and disposed of through composting or bio-methanation within the agency as directed by the local body".

And whereas, the Hon'ble NGT has passed interim order on 28.04.2015 in the OA No. 21 of 2014 titled as Vardhaman Kaushik v/s Union of India & Others and the relevant paras of the operating part of the said orders are reproduced as under:

1. *There shall be complete prohibition of burning of any kind of garbage leaves, waste plastic, rubber, self-moulding compound and such other materials in the open. Any person affected or concerned would have a right to make a complaint in writing or otherwise to the SHOs of the concerned area, the office of the Corporation, Council or Local Authority under whose jurisdiction that area falls, DPCC or State Pollution Control Board, and to its Regional Branches and to the Head of the Department of the concerned Authority/Government.*
2. *We direct that for every incident of burning of any such above stated material, the person who is found actually burning such material and/or responsible for or abating such burning would be liable to pay compensation in terms of the Section 15 of the National Green Tribunal Act, 2010 for polluting the environment and would be liable to pay a sum Rs. 5000, to be paid instantaneously.*

And whereas, the MC was earlier requested to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and send action taken report to the Board, and it was informed that incase of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

And whereas, the solid waste site of MC was earlier visited by officer of the Board on 8/11/2021 to verify the compliance of the provision of Rules 22 of Solid Waste management Rules, 2016. The visit report prepared and templet formulated by the CPCB has been filled at the time visit.

Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

The MC has not started Bio Remediation of Legacy waste dumped in the embankment of Siswan Nadi adjoining Village Adhrera. The MC is continuously dumping its mixed solid waste along the bank of River Siswan and approximately more than 50% flow area of the Siswa nadi was covered with Mixed Solid Waste (i.e. plastic/ vegetables waste/other inert material).

And whereas, the MC/ ULB was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no 1714-15 dated 11/3/2022 to submit reply within 15-days. However, no report/ reply has been reply received to the Board in this regard.

And whereas, a complaint was received from the residents of Ward no. 7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar vide letter dated NIL received in O/o Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar on 29/8/2024 regarding shifting of the dump site of MC, Kurali located at Siswan Road, Kharar due to problem of smell being faced by them.

And whereas, the dump site of the MC was located at in the embankment of Siswan Nadi adjoining Village Adhrera for which show cause notice was issued vide letter dated 11/3/2022. However, the site of the dumping was shifted to Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773).

And whereas, the dump site of MC, Kurali located at Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773) was visited by the officer of Regional Office, SAS Nagar on 3/9/2024 and contacted Sh. Daljeet Singh, Sanitary Inspector. During visit, it was observed as under:

1. The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and no boundary wall has been provided at remaining sides. The dump site has a gated entry.
2. A storm water drain is also passing along the dump site at a distance of around 50 mtr. The representative informed that it is a seasonal Siswan drain. The dump site is located at a distance of around 200-300 mtr from nearby WWICS Society consisting of 20 constructed residential plots and at a distance ranging from 150-500 mtr from Ward No.-7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.
3. No weighing bridge has been installed in the dump site for weighing of different categories of the waste received. No record of the daily waste received at the site is being maintained at the site. The representative informed that around 9 MT waste is being generated on daily basis.
4. There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley deployed by MC for door to door collection of waste and further 10 rickshaws by private players deployed for door to door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.
5. The dump site consists of 84 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The size of the compost pit is 10 ft * 5 ft* 2 ft as informed by the representative. The compost pits are provided under covered shed. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh bio-degradable waste was found dumped in 3-4 pits while decomposed waste was found in 56 pits.
6. The MC is disposing off the compost being produced during composting and is maintaining record of the same. Further, plastic waste was found being dumped outside the covered shed in open.
7. Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players
8. The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same is yet to be commissioned.
9. Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit. No trommel machine has been installed by the MC.

10. No CCTV cameras have been installed in the dump site.


Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar


Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

11. No piezometer has been installed within the dump site. One no. submersible has been installed at a depth of 150 ft.
12. MC has developed sanitary land fill site within the premises and the same is lying unutilized.
13. The site is not complying with the siting guidelines as it is located at less than a distance of 200 mtr from Highway and 200 mtr from water body.
14. No major problem of smell was observed outside the vicinity.

And whereas, the MC authorities has failed to comply with the provisions of the Rule 22 of the Solid Waste Management Rules, 2016. It was clear from above facts that MC authorities are not serious to comply with the provisions of the Solid Waste Management Rules, 2016 and is intentionally violating the provisions of the said Rules. It was proposed to initiate action against the MC authorities for violating the provisions of the Solid Waste Management Rules, 2016 after affording an opportunity of show cause-cum-personal hearing.

And whereas, the MC was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no. 3128-29 dated 16/9/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 24/9/2024.

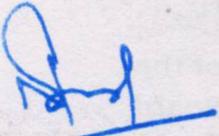
And whereas, the representative of the MC attended the hearing and informed that MC has installed trommel machine at the dump site for segregating/ treatment of legacy waste at the site. Also they have got the electric connection and work is under progress there. He assured that no new waste will be brought at the processing site. He assured to comply with the Solid Waste Management Rules, 2016 at all the times.

And whereas, the Chairman of the Board observed that being the authorization application applied by the MC under the Solid Waste Management Rules, 2016 is already under consideration of the Board. As such, it was decided that the violation reported by the Regional Office, SAS Nagar of its visit dated 3/9/2024 be sent to Waste Management Cell to incorporate the same while processing the authorization application of the MC and proceed in the matter accordingly.

And whereas, proceedings of the personal hearing were conveyed to the MC vide Board's letter no. 3573 dated 07.10.2024.

And whereas, the site was visited by the officers of the Board on 11.11.2025 to check the compliance of Solid Waste Management Rules, 2016 and contacted with Sh. Rajnesh Sood, Executive officer, Indermohan Singh, AME. During visit, it was observed as under:

1. During visit, the earlier dump site provided by the MC, Kurali at Adhera Road was found empty and no legacy / fresh waste was found lying at the said site.
2. The MC, has provided resource management center located on Siswan Road near Dashmesh Colony near Beant Singh Stadium. The MC has provided partial boundary wall only in the front side of resource management center at Siswan Road and no boundary wall has been provided at remaining sides and it has a gated entry.
3. A smaller weighting machine of capacity 20 kg has been provided to weight to waste manually but no mechanism has been provided to weigh the incoming solid waste on daily basis. According to representative 09 MT is being generated and 100 % is being collected by MC.
4. The resource management center consists of 84 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The compost pits are provided under covered shed.
5. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh bio-degradable waste was found dumped in 3-4 pits while decomposed waste was found in 38 pits.
6. The MC has installed 1 no. bailing machine and 1 no. shredding machine, 01 wet shredder machine, 01 bottle shedder, 01 fatka machine and all machines were in working condition during visit.
7. The MC is disposing off the compost as manure to local residents, being produced during composting and is maintaining record of the same.
8. The MC is maintaining record of the selling of bails made from the plastic waste.


Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

9. MC has developed sanitary land fill site adjoining resource management center but it is not being utilized. The same is not meeting with the sitting criteria prescribed under solid

waste management rules, 2016. The MC has not yet identified new sanitary land fill site, so far.

10. The representative informed that they have closed dump site of the MC, Kurali located on Adhera road and they have cleared all the waste dumped at the site themselves and 60 MT of bio-soils was generated from the remediation of the dump site.
11. Presently, no dump site is available in MC, kurall out of the 09 MT waste generated daily, 05 MT is the wet waste which is being treated in compost pits. However, MC, kurali could not show any record/ proof regarding the treatment/ disposal arrangement adopted for remaining 04 MT dry waste.
12. 03 no. CCTV cameras has been installed at resource management site.

And whereas, it is pertinent to mention here that the MC has not yet identified the new sanitary land fill site, not deposited the EC amounting to Rs. 68 lakhs, not provided any effluent treatment plant for treatment of waste water and also failed to obtain authorization of the board under Solid Waste Management Rules, 2016. Further, EC amounting to Rs. 12 lakh has also been imposed by the Board on MC, Kurali for the period of 01.07.2024 to 30.06.2025. The same has also yet not been deposited by the MC.

And whereas, the matter titled as "OA no. 1281 of 2024 titled as Amarjeet Singh and others v/s State of Punjab and others" is lying pending before the Hon'ble NGT.

And whereas, MC Kurali is violating the orders of Hon'ble Tribunal and the provisions of the Solid Waste Management Rules, 2016.

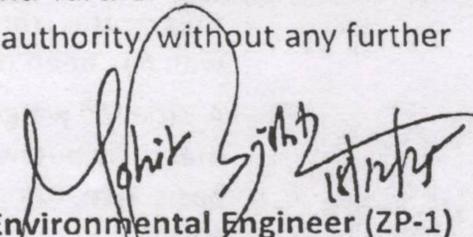
Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon its u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules, 2016, proposes to issue the following directions: -

- i. That an Environmental Compensation be imposed on the MC, Kurali for continued violation of the provisions of the Solid Waste Management Rules, 2016.
- ii. That any other relevant directions be issued to the responsible officers of MC, Kurali to ensure the protection and preservation of the Environment.

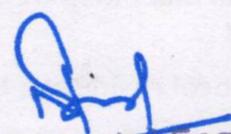
And whereas, the matter has been considered by the Competent Authority and it has been decided to confirm the aforesaid directions u/s 5 of the Environment (Protection) Act, 1986 to MC, SAS Nagar for violation of the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of personal hearing, due to aforesaid violations.

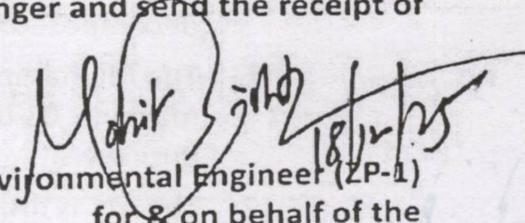
As such, you are, hereby, afforded an opportunity to appear in person before the **Member Secretary of the Punjab Pollution Control Board at Vatavaran Bhawan, Nabha Road, Patiala on 29/12/2025 at 11:00 AM**, to explain your failure to comply with provisions of the Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986, failing which, it will be presumed that the authority has nothing to say in the matter and further actions under the provisions of the said Act as proposed above, will be taken against the authority without any further notice/ opportunity.

Endst. no. 6596


Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Dated 18/12/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the institute through special messenger and send the receipt of the same to this office and ensure their presence in the hearing.


Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar


Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Phone no. 0175-2301182

e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ 7337

ਮਿਤੀ 20/11/2026

REGISTERED

To

The Executive Officer,
Municipal Council,
Kurali, Distt. SAS Nagar.

Subject: Proceedings of the personal hearing given before the Worthy Member Secretary of the Board on 16.01.2026 w.r.t. notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 (for deliberate violations of the SWM Rules, 2016) - M/s The Municipal Council, Kurali, Distt. SAS Nagar.

The following were present: -

On behalf of Punjab Pollution Control Board

1. Er. Gursharan Dass Garg, Senior Environmental Engineer (ZP-1)
2. Er. Mohit Bisht, Environmental Engineer (ZP-1)

On behalf of the industry

1. Sh. Rajinder Sood, EO
2. Sh. Inder Mohan Singh, AME

At the outset, Senior Environmental Engineer (ZP-1) brought out that:

The solid waste site of MC was earlier visited by officer of the Board on 8/11/2021 to verify the compliance of the provision of Rules 22 of Solid Waste management Rules, 2016. The visit report prepared and templet formulated by the CPCB has been filled at the time visit. The MC has not started Bio Remediation of Legacy waste dumped in the embankment of Siswan Nadi adjoining Village Adhrera. The MC is continuously dumping its mixed solid waste along the bank of River Siswan and approximately more than 50% flow area of the Siswa nadi was covered with Mixed Solid Waste (i.e. plastic/ vegetables waste/other inert material).

The MC/ ULB was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no 1714-15 dated 11/3/2022 to submit reply within 15-days. However, no report/ reply has been reply received to the Board in this regard.

A complaint was received from the residents of Ward no. 7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar vide letter dated NIL received in O/o Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar on 29/8/2024 regarding shifting of the dump site of MC, Kurali located at Siswan Road, Kharar due to problem of smell being faced by them.

The dump site of the MC was located at in the embankment of Siswan Nadi adjoining Village Adhrera for which show cause notice was issued vide letter dated 11/3/2022. However, the site of the dumping was shifted to Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773).

The dump site of MC, Kurali located at Ward no. 6, Siswan Road, Kurali (30.828374, 76.591773) was visited by the officer of Regional Office, SAS Nagar on 3/9/2024 and contacted Sh. Daljeet Singh, Sanitary Inspector. During visit, it was observed as under:

1. The dump site is located in an area of 5 acres. The MC has provided partial boundary wall only in the front side of the dump site at Siswan Road and no boundary wall has been provided at remaining sides. The dump site has a gated entry.
2. A storm water drain is also passing along the dump site at a distance of around 50 mtr. The representative informed that it is a seasonal Siswan drain. The dump site is located at a distance of around 200-300 mtr from nearby WWICS Society consisting of 20

Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

Regional Office, S.A.S. Nagar

constructed residential plots and at a distance ranging from 150-500 mtr from Ward No.-7, Dashmesh Colony, Near Beant Singh Stadium, Siswan Road, Kharar.

3. No weighing bridge has been installed in the dump site for weighing of different categories of the waste received. No record of the daily waste received at the site is being maintained at the site. The representative informed that around 9 MT waste is being generated on daily basis.
4. There are 17 wards in Kurali and MC has dedicated 5 no. autos & 2 no. tractor trolley deployed by MC for door to door collection of waste and further 10 rickshaws by private players deployed for door to door collection of waste. The collection vehicles have been provided with separate compartments for the segregation of the waste.
5. The dump site consists of 84 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The size of the compost pit is 10 ft * 5 ft* 2 ft as informed by the representative. The compost pits are provided under covered shed. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh bio-degradable waste was found dumped in 3-4 pits while decomposed waste was found in 56 pits.
6. The MC is disposing off the compost being produced during composting and is maintaining record of the same. Further, plastic waste was found being dumped outside the covered shed in open.
7. Outside the covered shed, fresh mixed solid waste was found dumped which was being segregated by private players
8. The MC has installed 1 no. bailing machine and 1 no. shredding machine, however the same is yet to be commissioned.
9. Some quantity of legacy waste was also found dumped at the site. However, no record regarding quantity of the waste could be shown during visit. No trommel machine has been installed by the MC.
10. No CCTV cameras have been installed in the dump site.
11. No piezometer has been installed within the dump site. One no. submersible has been installed at a depth of 150 ft.
12. MC has developed sanitary land fill site within the premises and the same is lying unutilized.
13. The site is not complying with the siting guidelines as it is located at less than a distance of 200 mtr from Highway and 200 mtr from water body.
14. No major problem of smell was observed outside the vicinity.

The MC authorities has failed to comply with the provisions of the Rule 22 of the Solid Waste Management Rules, 2016. It was clear from above facts that MC authorities are not serious to comply with the provisions of the Solid Waste Management Rules, 2016 and is intentionally violating the provisions of the said Rules. It was proposed to initiate action against the MC authorities for violating the provisions of the Solid Waste Management Rules, 2016 after affording an opportunity of show cause-cum-personal hearing.

The MC was served show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 vide Board's letter no. 3128-29 dated 16/9/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 24/9/2024.

The representative of the MC attended the hearing and informed that MC has installed trommel machine at the dump site for segregating/ treatment of legacy waste at the site. Also they have got the electric connection and work is under progress there. He assured that no new waste will be brought at the processing site. He assured to comply with the Solid Waste Management Rules, 2016 at all the times.

The Chairman of the Board observed that being the authorization application applied by the MC under the Solid Waste Management Rules, 2016 is already under consideration of the Board. As such, it was decided that the violation reported by the Regional Office, SAS Nagar of its visit

dated 3/9/2024 be sent to Waste Management Cell to incorporate the same while processing the authorization application of the MC and proceed in the matter accordingly.

Proceedings of the personal hearing were conveyed to the MC vide Board's letter no. 3573 dated 07.10.2024.

The site was visited by the officers of the Board on 11.11.2025 to check the compliance of Solid Waste Management Rules, 2016 and contacted with Sh. Rajneesh Sood, Executive officer, Indermohan Singh, AME. During visit, it was observed as under:

1. During visit, the earlier dump site provided by the MC, Kurali at Adhera Road was found empty and no legacy / fresh waste was found lying at the said site.
2. The MC, has provided resource management center located on Siswan Road near Dashmesh Colony near Beant Singh Stadium. The MC has provided partial boundary wall only in the front side of resource management center at Siswan Road and no boundary wall has been provided at remaining sides and it has a gated entry.
3. A smaller weighting machine of capacity 20 kg has been provided to weight to waste manually but no mechanism has been provided to weigh the incoming solid waste on daily basis. According to representative 09 MT is being generated and 100 % is being collected by MC.
4. The resource management center consists of 24 composting pits for composting of biodegradable waste and compartments for segregation of recyclable waste like plastic bottles, MLP, E-waste, Cardboard. The compost pits are provided under covered shed.
5. No provision for treatment of leachate has been provided and the representative informed that the leachate water is being disposed onto plantation area developed within the site. During visit, fresh bio-degradable waste was found dumped in 3-4 pits while decomposed waste was found in 38 pits.
6. The MC has installed 1 no. bailing machine and 1 no. shredding machine, 01 wet shredder machine, 01 bottle shedder, 01 fatka machine and all machines were in working condition during visit.
7. The MC is disposing off the compost as manure to local residents, being produced during composting and is maintaining record of the same.
8. The MC is maintaining record of the selling of bails made from the plastic waste.
9. MC has developed sanitary land fill site adjoining resource management center but it is not being utilized. The same is not meeting with the sitting criteria prescribed under solid waste management rules, 2016. The MC has not yet identified new sanitary land fill site so far.
10. The representative informed that they have closed dump site of the MC, Kurali located on Adhera road and they have cleared all the waste dumped at the site themselves and 60 MT of bio-soils was generated from the remediation of the dump site.
11. Presently, no dump site is available in MC, kurali out of the 09 MT waste generated daily, 05 MT is the wet waste which is being treated in compost pits. However, MC, kurali could not show any record/ proof regarding the treatment/ disposal arrangement adopted for remaining 04 MT dry waste.
12. 03 no. CCTV cameras has been installed at resource management site.

It was brought out that the MC has not yet identified the new sanitary land fill site, not deposited the EC amounting to Rs. 68 lakhs, not provided any effluent treatment plant for treatment of waste water and also failed to obtain authorization of the board under Solid Waste Management Rules, 2016. Further, EC amounting to Rs. 12 lakh has also been imposed by the Board on MC, Kurali for the period of 01.07.2024 to 30.06.2025. The same has also yet not been deposited by the MC.

The matter titled as "OA no. 1281 of 2024 titled as Amarjeet Singh and others. v/s State of Punjab and others" is lying pending before the Hon'ble NGT.

Therefore, the MC Kurali is violating the orders of Hon'ble Tribunal and the provisions of the Solid Waste Management Rules, 2016.


Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

Accordingly, the matter was considered by the Competent Authority and it as decided to confirm the following directions u/s 5 of the Environment (Protection) Act, 1986 to MC, SAS Nagar for violation of the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of personal hearing: -

- i. That an Environmental Compensation be imposed on the MC, Kurali for continued violation of the provisions of the Solid Waste Management Rules, 2016.
- ii. That any other relevant directions be issued to the responsible officers of MC, Kurali to ensure the protection and preservation of the Environment.

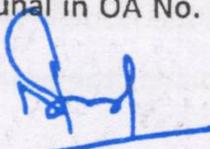
Subsequently, an opportunity to appear in person before the Member Secretary of the Board at Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 29/12/2025 at 11:00 AM vide letter no. 6595 dated 18.12.2025 was given to the MC authorities, to explain their failure to comply with provisions of the Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986.

However, no representative from the MC Kurali had attended the personal hearing on 29.12.2025. The Competent Authority of the Board had taken a serious view of the matter and decided to give one last opportunity of personal hearing to the MC Kurali authority on 16.01.2026 at 11:00 AM.

The hearing was attended by Sh. Rajinder Sood, EO & Sh. Inder Mohan Singh, SDO of MC Kurali and submitted that the earlier dump site located at Adhera Road has been completely closed and no legacy or fresh waste is lying at the said site. They further stated that approximately 60 MT of bio-soil has been generated through remediation of the old dump site. It was submitted that a Resource Management Centre (RMC) has been established at Siswan Road near Dashmesh Colony, where door-to-door collection of solid waste is being carried out and around 09 MT of waste is being generated daily, out of which about 05 MT of wet waste is being treated through composting pits. The MC further stated that compost produced is being distributed to local residents and records of the same are being maintained. Records of sale of plastic bales were also stated to be maintained. The MC submitted that various machines including a baling machine, shredding machine, wet shredder, bottle shredder and fatka machine have been installed and are in working condition. CCTV cameras have also been installed at the RMC site. With regard to dry waste (approximately 04 MT/day), the MC stated that efforts are being made to explore disposal/treatment options. The MC further submitted that the sanitary landfill site developed adjoining the RMC is not being utilized due to siting issues and that the process for identification of a new suitable landfill site is under consideration. Regarding Environmental Compensation (EC), the MC stated that the matter is under process at their end. They requested for reasonable time to comply with the remaining requirements under the Solid Waste Management Rules, 2016.

It was deliberated & noted that although the earlier dump site at Adhera Road has been cleared, the MC has not yet established a compliant sanitary landfill site as per the siting criteria under the Solid Waste Management Rules, 2016. The MC could not produce any documentary proof regarding treatment or authorized disposal of the remaining 04 MT/day dry waste, which indicates continued non-compliance with Rule 22 of the SWM Rules, 2016. No leachate treatment system has been provided at the RMC site and leachate is being disposed onto plantation areas, which is environmentally unsafe. The MC has not obtained Authorization under the Solid Waste Management Rules, 2016 from the Board till date. The Environmental Compensation amounting to Rs. 68 lakhs and additional EC of Rs. 12 lakhs imposed for the period 01.07.2024 to 30.06.2025 has not yet been deposited. The sanitary landfill site developed adjoining the RMC does not meet the prescribed siting criteria and is lying unutilized. The matter titled OA No. 1281 of 2024 (Amarjeet Singh & Ors. vs State of Punjab & Ors.) is pending before the Hon'ble National Green Tribunal, wherein issues related to solid waste management in the area are under judicial consideration.

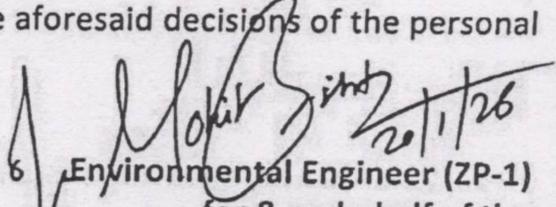
After considering the submissions of the officers of Municipal Council, Kurali, officers of the Board, and material facts on the record, and keeping in view that the matter is sub-judice before the Hon'ble National Green Tribunal in OA No. 1281 of 2024, the Member Secretary of the Board decided as under:


Environmental Engineer
Punjab Pollution Control Board
Regional Office, S.A.S. Nagar

1. The MC, Kurali shall strictly comply with all provisions of the Solid Waste Management Rules, 2016, particularly with regard to scientific treatment & disposal of the remaining dry waste, Installation of a proper leachate collection and treatment system, Identification and development of a sanitary landfill site as per prescribed siting criteria. Further, it shall apply for obtaining requisite authorization under the SWM Rules, 2016 from the Board, within 15 days.
2. The MC, Kurali shall submit a time-bound action plan within 15 days, clearly indicating the Arrangement for treatment/disposal of dry waste, Status of landfill site identification and Leachate management system.
3. The MC, Kurali shall deposit the Environmental Compensation amounting to Rs. 68 lakh and additional EC amounting to Rs. 12 lakh, already imposed by the Board for continued violations, within a period of 15 days.
4. The MC, Kurali shall abide by the above decisions without prejudice to the outcome of the proceedings before the Tribunal and subject to any further directions/orders passed by the Hon'ble NGT. Non-compliance with the above decisions shall invite further action under Section 5 of the Environment (Protection) Act, 1986, including stricter coercive measures.
5. The Environmental Engineer, Regional Office, SAS Nagar shall re-verify compliance of the above decision after 15 days and submit a detailed status report for further necessary action.
6. Further action shall be taken after receipt of report from the Regional Office.

hearing.

You are, therefore, requested to comply with the aforesaid decisions of the personal

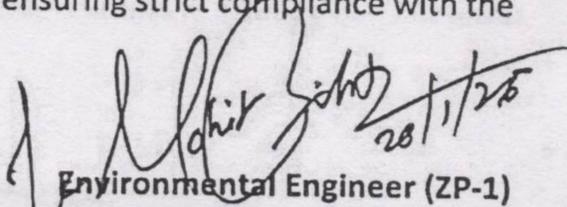

 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board

Endst. no. 7338

Dated 20/1/2026

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution control Board, Regional Office, SAS Nagar for information and for ensuring strict compliance with the aforesaid decisions/directions.


 Environmental Engineer
 Punjab Pollution Control Board
 Regional Office, S.A.S. Nagar


 Environmental Engineer (ZP-1)
 for & on behalf of the
 Punjab Pollution Control Board